

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 439/98

Wednesday, this the 21st day of April, 1999

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

S. Taju Khan,  
Carriage & Wagon Fitter, Gr.II,  
CWS Office, Alappuzha,  
Southern Railway,  
Trivandrum Division.

By Advocate Mr Majnu Komath.

..Applicant

Vs.

1. Union of India rep. by the Chairman,  
Railway Board,  
Rail Bhavan, New Delhi.
2. The Divisional Railway Manager,  
Southern Railway, Trivandrum.
3. The Divisional Personnel Officer,  
Southern Railway, Trivandrum.
4. The Secretary, Housing Committee/TVC & APO(E),  
Trivandrum Division,  
Southern Railway, Trivandrum.

..Respondents

By Advocate Mr Mathews J. Nedumpara.

The application having been heard on 21.4.99, the  
Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to set aside A-3 order and direct  
the respondents to allow him to occupy the Railway Quarters  
allotted to him as per A-2 order.

2. The applicant was allotted Quarter No.10-B as per A-2.  
As per A-3, the said allotment was cancelled. Aggrieved by  
the same, the applicant has filed this Original Application.
3. Respondents in the reply statement have stated that  
subsequent to the filing of this O.A. the applicant was allotted

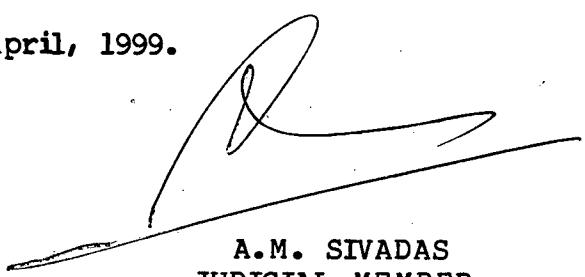


: 2 :

a Type II Quarter, a higher type than what the applicant has claimed, bearing No. 6-F at Alleppey and the applicant has occupied the same on 4.4.1998.

4. The O.A. has thus become infructuous.
5. Accordingly, the O.A. is dismissed as infructuous. No costs.

Dated the 21st of April, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

P.21499

LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-2:

True copy of the order No. V/P.555/ALLP (Pilot)  
dated 6.3.98 issued by the 4th respondent.

2. Annexure A-3:

True copy of the order No. V/P555/ALLP (Pilot)  
dated 11.3.98 issued by the 4th respondent.